IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3354 of 2020

Samuel Aind. .. ...**Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Mohit Prakash, Advocate
For the State : Mr. Ranjit Kumar, A.P.P.

02/8.7.2020 Heard the parties.

Defect No. 9 (ii), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Kamdara P.S. Case No. 25 of 2017, G.R. No. 561 of 2017, S.T. No. 327 of 2018.

An unknown dead body was recovered. The petitioner seems to have been implicated on the confession of co-accused-Kamlesh Sahu @ Jairam Sahu, who has already been granted bail by this Court in B.A. No. 6504 of 2018. Several other co-accused persons have also been granted bail by this Court in B.A. No. 3875 of 2018, B.A. No. 3151 of 2018 and B.A. No. 335 of 2018.

The petitioner was suspected since he was also one of the persons who had called the deceased to attend a party.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VI, Gumla in connection with Kamdara P.S. Case No. 25 of 2017, G.R. No. 561 of 2017, S.T. No. 327 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-